

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 45/2024

In the matter of:

Khurshid Alam

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondent

INDEX

S. No.	Particular	Page No.
1	Action taken report on behalf of DPCC with respect to notice dated 02.05.2024.	1 - 2
2	<u>ANNEXURE-1</u> Copy of the inspection report dated 10.06.2024 alongwith geotagged photographs.	3 - 11
3.	<u>ANNEXURE-2</u> Copy the letter dated 19.06.2024 issued to DDA.	12 - 13

Filed by:

(Delhi Pollution Control Committee)
Respondent

New Delhi:

Dated: 16th .07.2024



BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

Original Application No. 45/2024

In the matter of:

Khurshid Alam

.....Applicant

Versus

Govt. of NCT of Delhi

.....Respondent

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO ORDER DATED
02.05.2024**

1. That this Hon'ble Tribunal taken up the present matter on 02.05.2024 on the basis of public complaint filed by Mr. Khurshid Alam. Applicant has filed the present application with the submission that, Mr. Hari Singh is raising illegal construction next to Nirankari Bhawan in the Delhi Development Authority (DDA) Park and the illegal construction is protected by the officials of Municipal Corporation and DDA.
2. That, this Hon'ble Tribunal disposing of the OA with the direction to DPCC to get the spot inspection done and ascertain the truthfulness of the allegation and if the allegations are found to be true then take appropriate remedial action in accordance with law and file action taken report.
3. That, the Officials of DPCC inspected the site on 10.06.2024 and following are the observation of the inspecting team:-
 - a. The alleged site is having area approx 1 acres with around 15-20 permanent shops and 5-6 temporary tin shade storage areas.
 - b. Around 15-20 used oil containers (200 litres capacity each) of unknown persons are lying in the open.

2

- c. Some rag pickers, kabadis were also engaged in the storage & segregation of plastic waste, thermocol waste, corrugated paper waste & used tyres for selling purpose.
- d. Some persons were engaged in the storage & selling of construction material including bricks, badarpur & aggregate kept in open.
- e. Activity of car washing (at 2 locations) and light engineering works (welding by M/s GS Welding works) was also observed at the alleged site.
- f. No construction and demolition work was observed during inspection.
- g. One Monu Singh, grandson of Sh. Hari Singh was met at the site and he had informed that the alleged site is under dispute and the matter is in High Court in RSA 50/2012 in the matter of "DELHI DEVELOPMENT AUTHORITY vs HARI SON OF SHRI BHARTA".

Copy of the inspection report dated 10.06.2024 alongwith geotagged photographs are enclosed herewith as ANNEXURE-1.

4. That, DDA being the land-owning agency, DPCC has issued letter to DDA to take necessary action at their end as per the law and submit action taken report within in 15 days. Copy of the letter dated 19.06.2024 issued to DDA is annexed herewith as ANNEXURE-2. The response from DDA is still awaited.
5. In view of the above, the present action taken report may kindly be taken on record.



(M S Rawat)

Sr. Environmental Engineer

Dated:-
Place:- Delhi

Annexure-1

DELHI POLLUTION CONTROL COMMITTEE
INSPECTION REPORT

SUBJECT: Hon'ble NGT order dated 02.05.2024 in OA No. 45/2024 in the matter of "Khurshid Vs Govt. of NCT of Delhi"

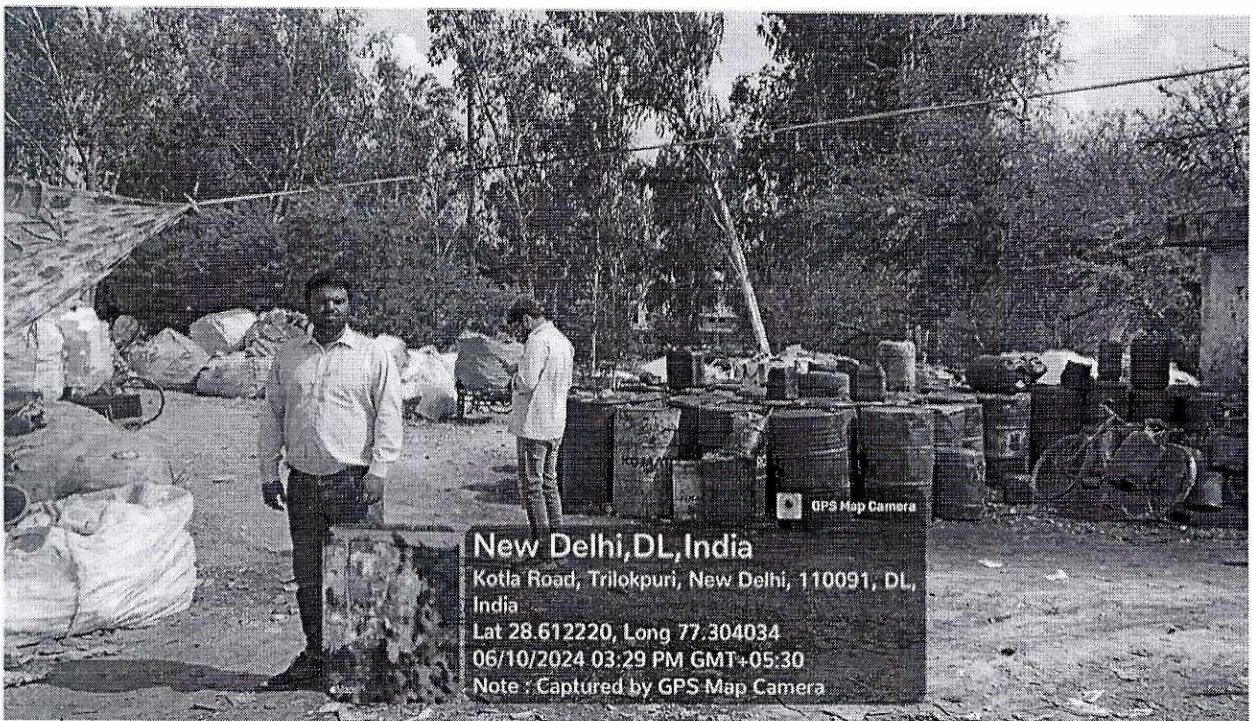
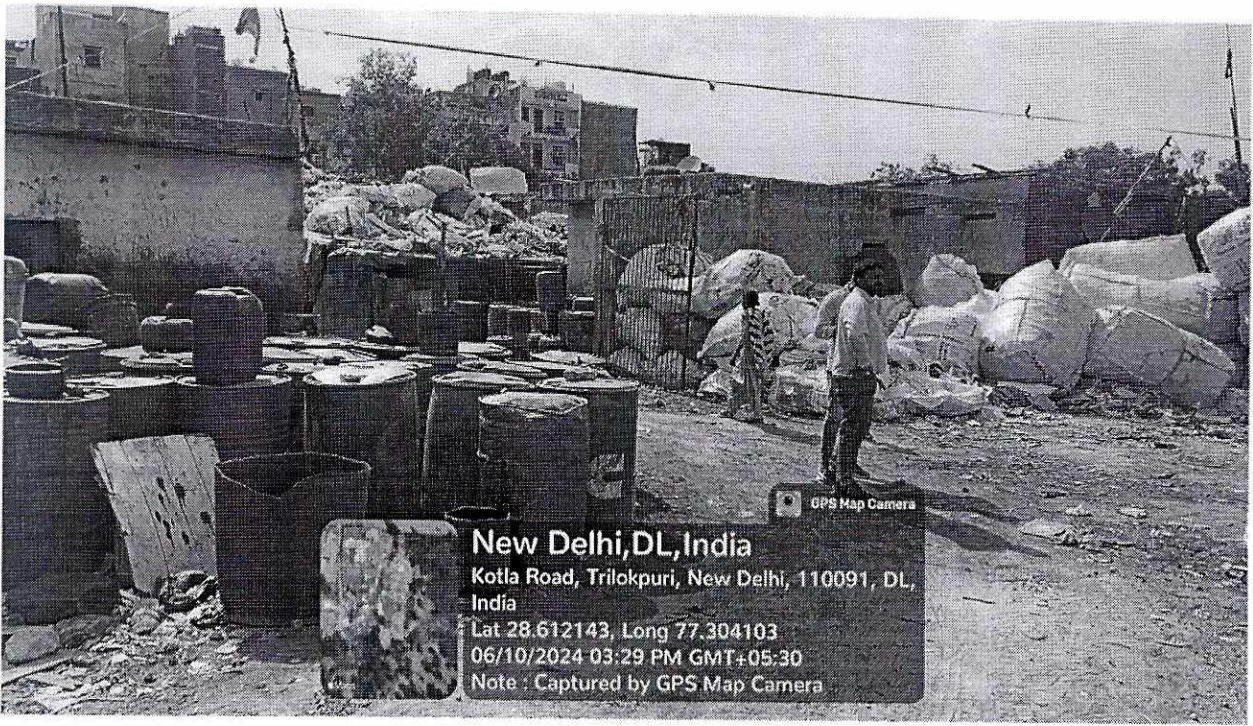
In compliance of Hon'ble NGT order dated 02.05.2024 in OA No. 45/2024 in the matter of "Khurshid Vs Govt. of NCT of Delhi", DPCC officials visited the alleged site as mentioned in the said order on 10.06.2024 and following observations are made:

1. The alleged site is having area approx 1 acres with around 15-20 permanent shops and 5-6 temporary tin shade storage areas.
2. Around 15-20 used oil containers (200 litres capacity each) of unknown persons are lying in the open.
3. Some rag pickers, kabadis are also engaged in the storage & segregation of plastic waste, thermocol waste, corrugated paper waste & used tyres for selling purpose.
4. Some persons are engaged in the storage & selling of construction material including bricks, badarpur & aggregate kept in open.
5. Activity of car washing (at 2 locations) and light engineering works (welding by M/s GS Welding works) are also observed at the alleged site.
6. No construction and demolition work is observed during inspection.
7. One Monu Singh, grandson of Sh. Hari Singh is met at the site and he has informed that the alleged site is under dispute and the matter is in High Court RSA 50/2012 in the matter of, "DELHI DEVELOPMENT AUTHORITY vs HARI SON OF SHRI BHARTA".
8. Geotagged-photographs are attached with this inspection report.

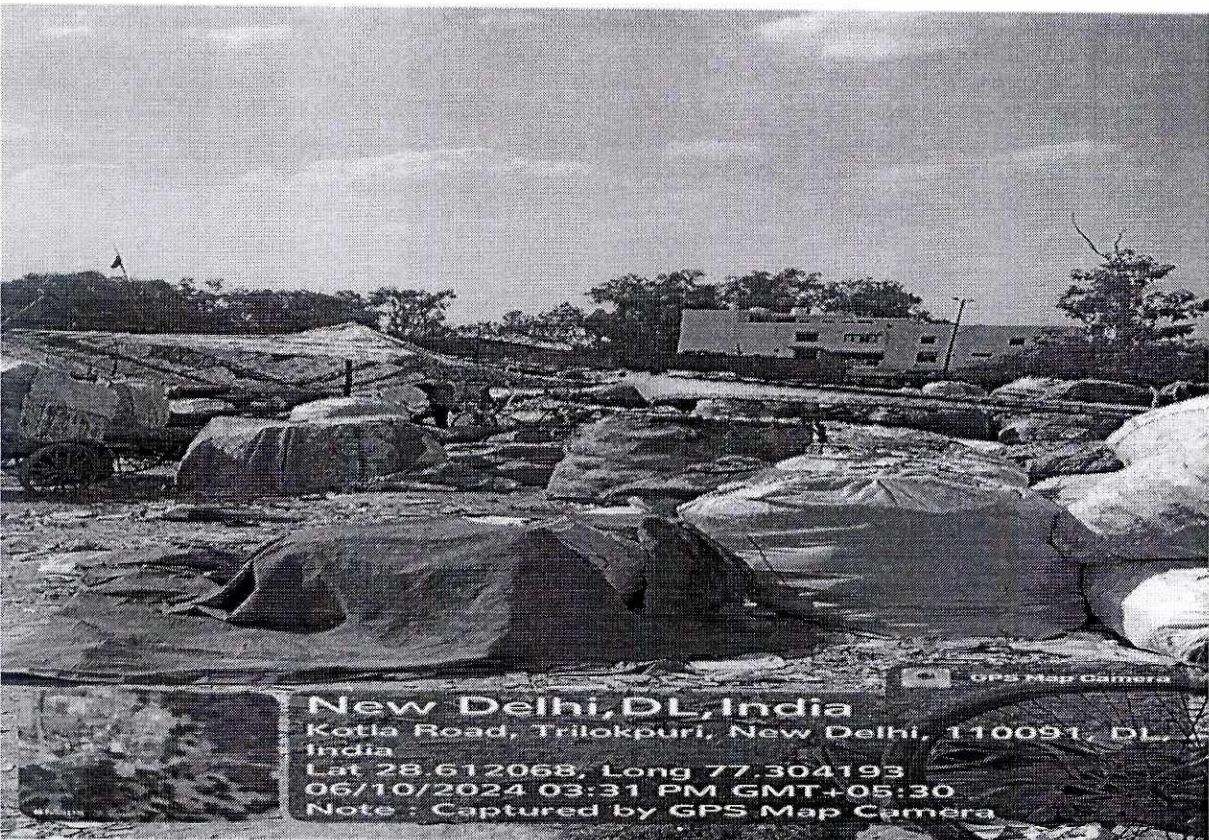
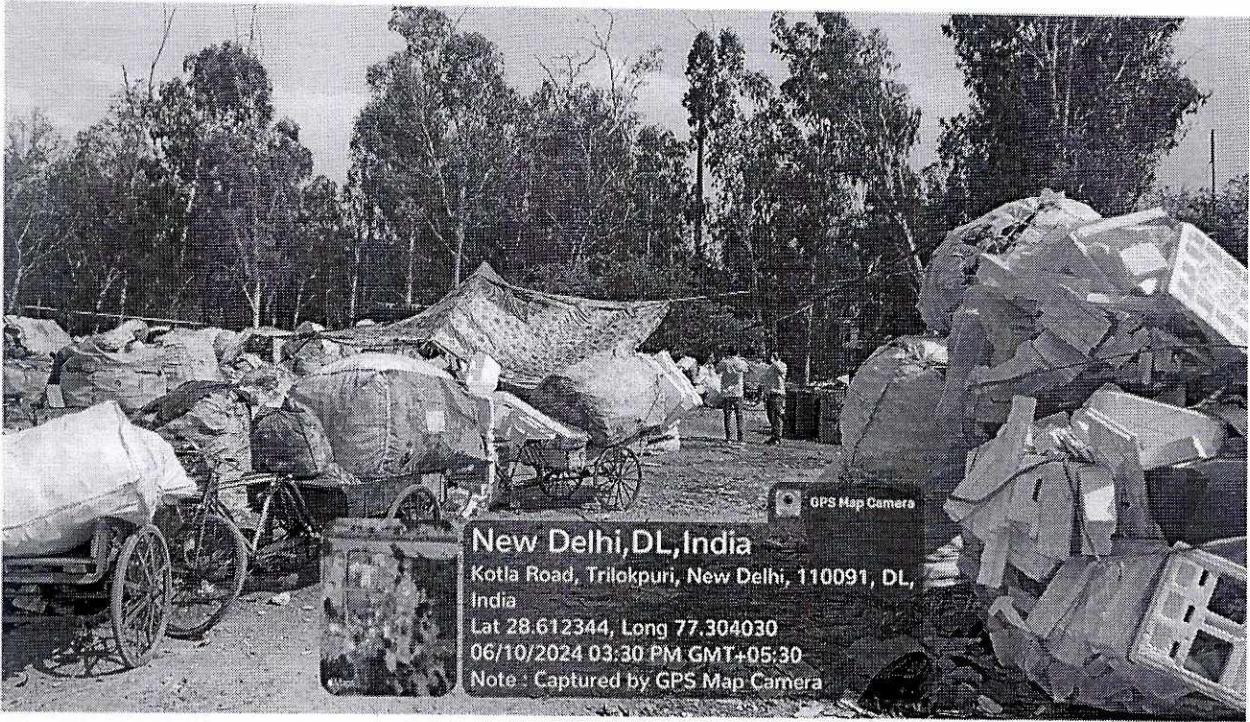
Amritanshu
10/06/24
JEE, DPCC

Sumit Kumar
10/06/2024
JEE, DPCC

Signature of DPCC officials



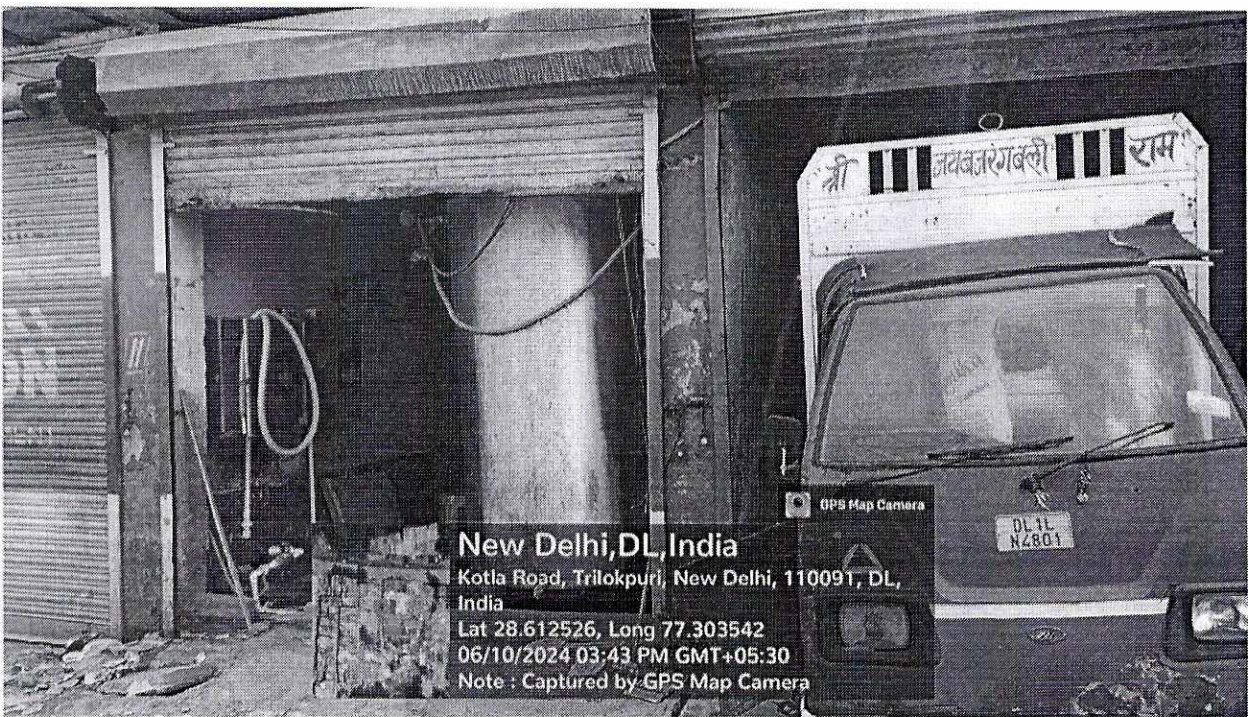
Mobile Oil Containers



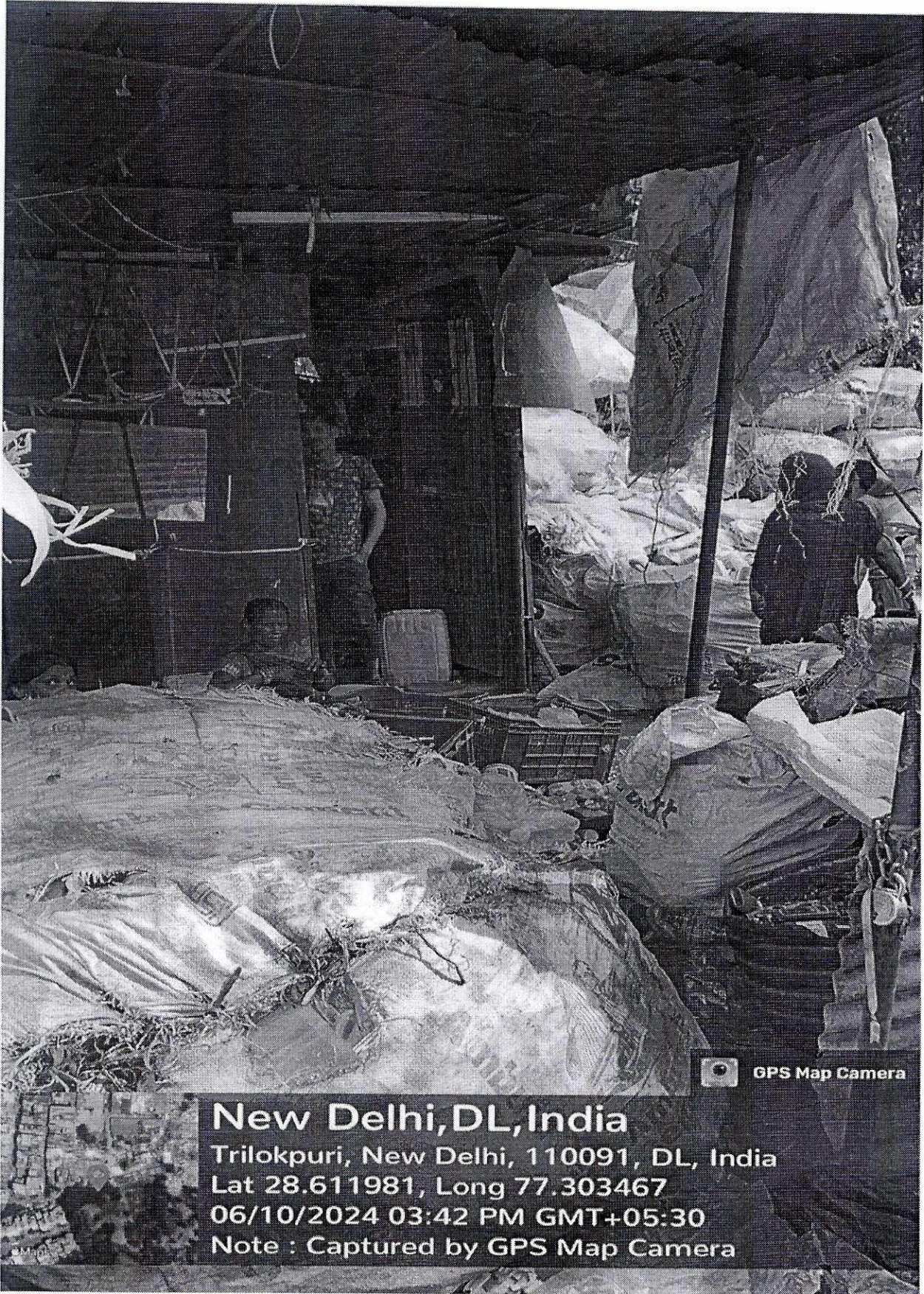
Scrap



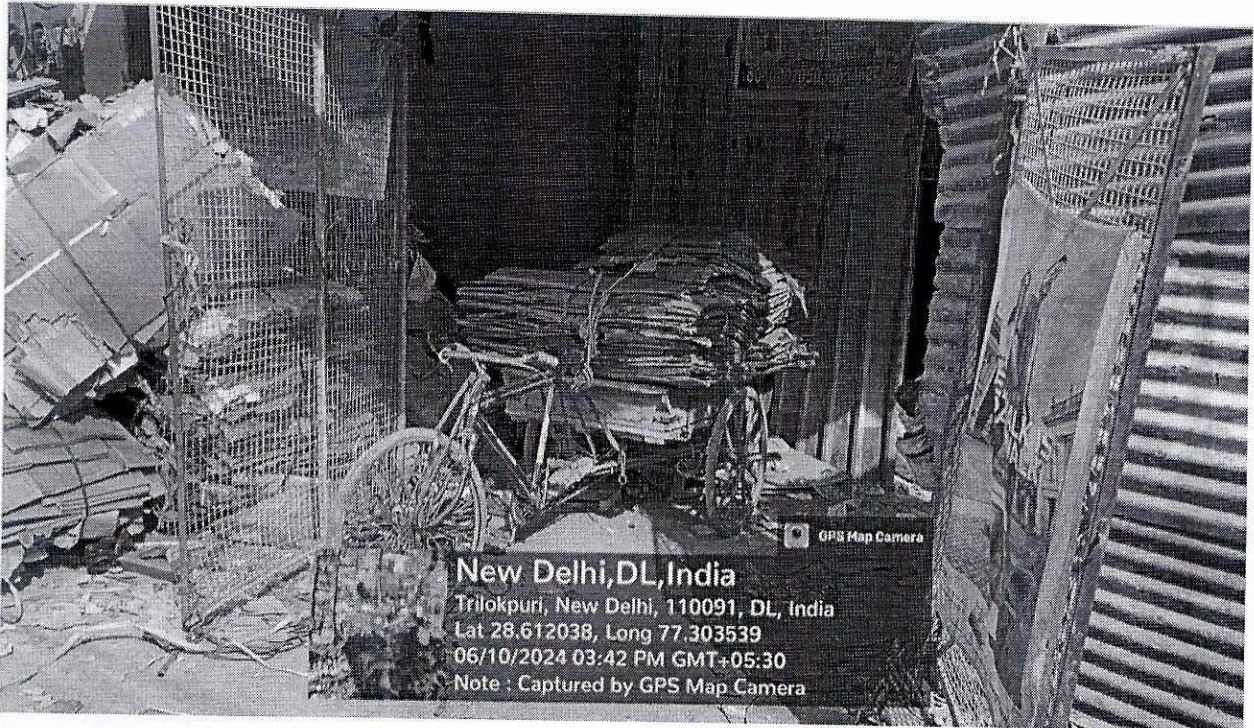
Waste Tyres



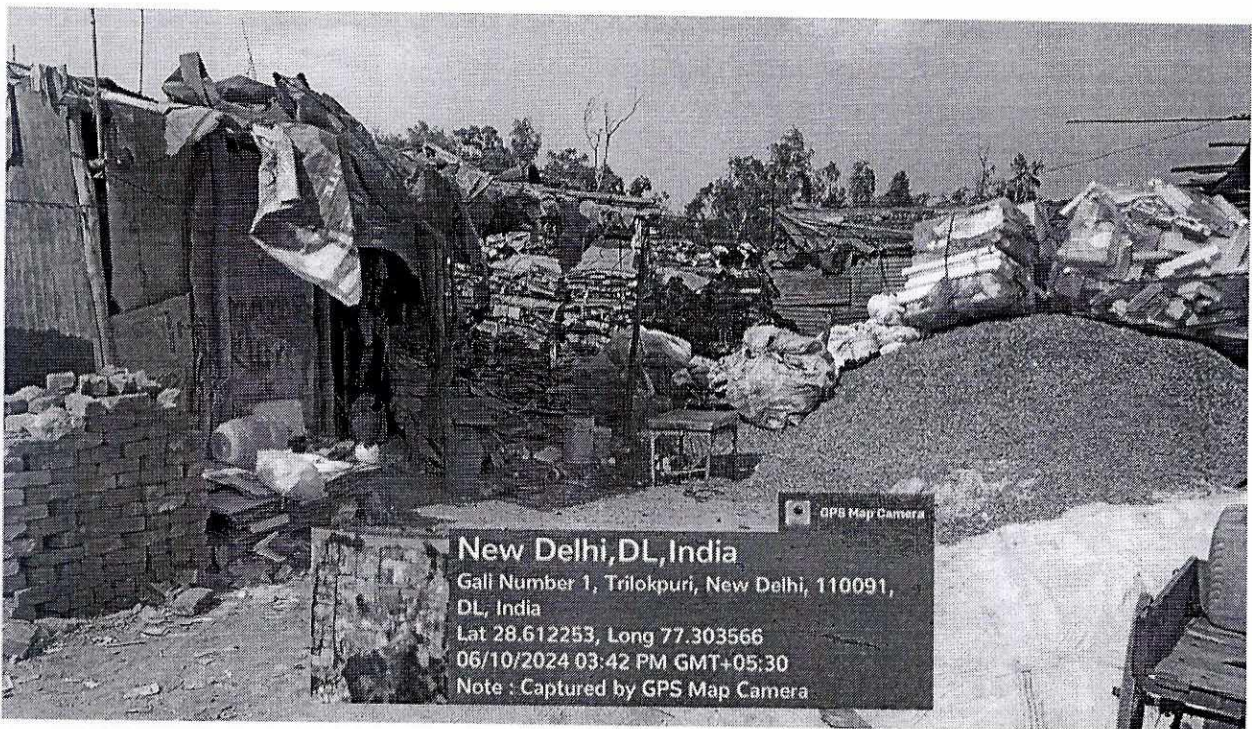
Automobile service stations



Segregation of wastes



Collection of wastes corrugated papers

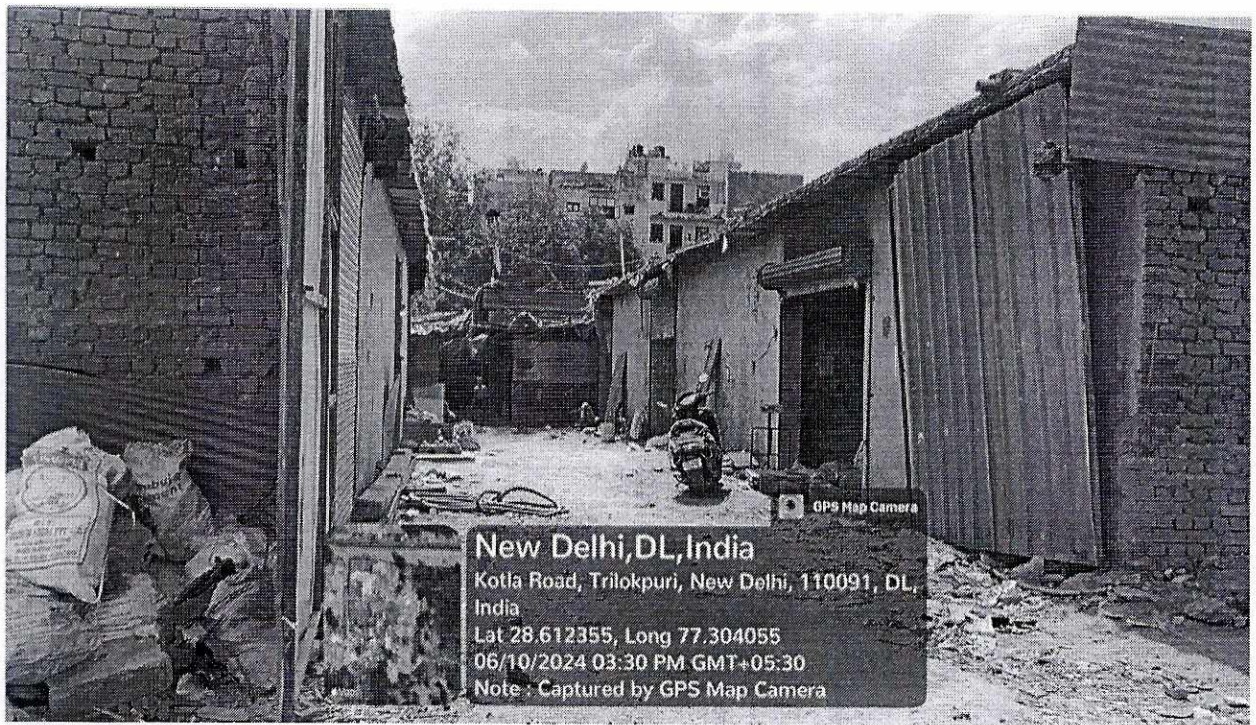
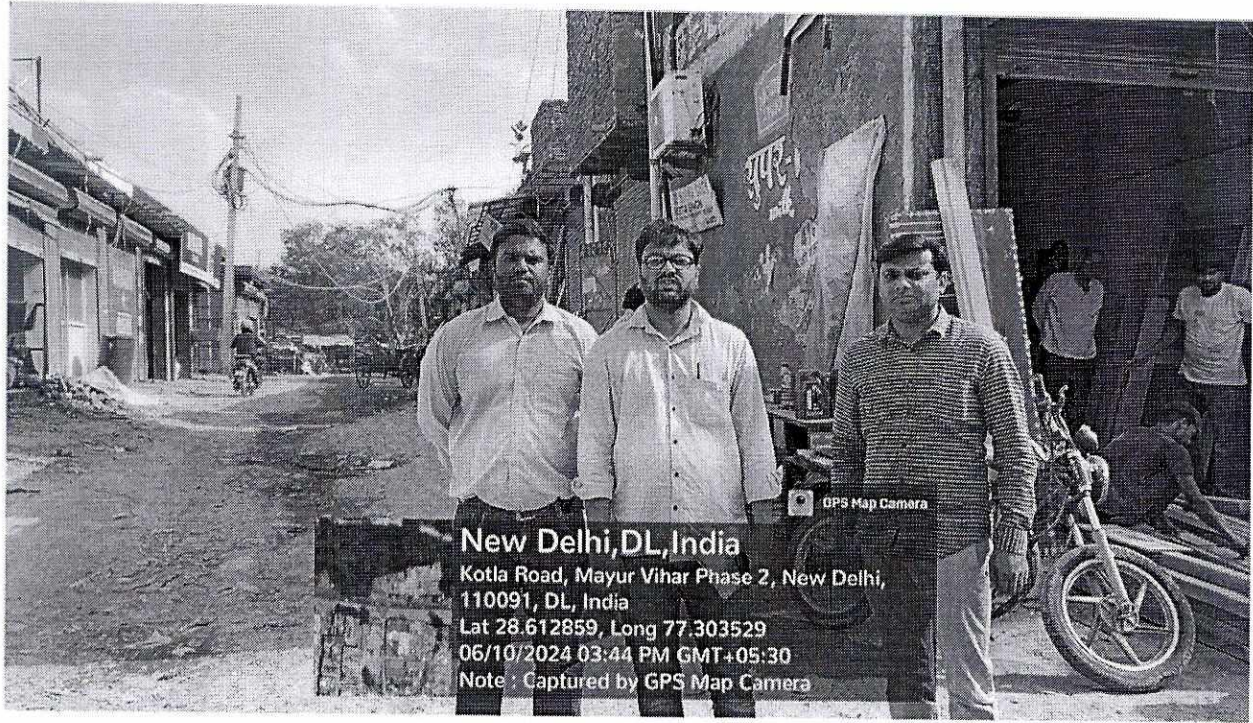


Building/Construction Material





New Delhi, DL, India
Kotla Road, Trilokpuri, New Delhi, 110091, DL, India
Lat 28.612622, Long 77.303527
06/10/2024 03:44 PM GMT+05:30
Note : Captured by GPS Map Camera

Welding



Annexure-2

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 5TH FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-6 visit us at : http://dpcc.delhigovt.nic.in</p>	<p style="text-align: center;"><i>By Speed post</i></p> 
---	--	---

F.No. DPCC/(10)/(02)/(28)/Leg-24 / 105-108

Dated: 19/06/2024

To,

The Deputy Director,
Land Management,
Delhi Development Authority,
Office: Plot No. 4, DDA Office Building,
Opposite Radhu Palace,
Laxmi Nagar, New Delhi-110092

Sub: Regarding Hon'ble NGT order dated 02.05.2024 in OA No. 45/2024 in the matter of "Khurshid Vs Govt. of NCT of Delhi"

Sir,

This is in reference to Hon'ble NGT order dated 02.05.2024 in OA No. 45/2024 in the matter of "Khurshid Vs Govt. of NCT of Delhi" (copy enclosed) wherein it is mentioned that OA has been registered on the basis of the letter petition received from one Khurshid Alam resident of Trilok Puri, Delhi. The complaint of the applicant is that at Kotla gaon within the limits of Police Station – Pandav Nagar, East Delhi one Hari Singh is raising illegal construction next to Nirankari Bhawan in the Delhi Development Authority (DDA) park. As per the allegation no requisite permission has been taken by the person concerned and on that piece of land, the land grabbers are dumping the garbage and getting the work of its sorting done through the poor children. The OA raises issues relating to the compliance of environmental norms.

Hon'ble NGT has disposed off the matter with direction to Delhi Pollution Control Committee (DPCC) to get the spot inspection done and ascertain the facts.

Therefore, in compliance of Hon'ble NGT order an inspection was carried out by DPCC officials of the alleged site as mentioned in the said order on 10.06.2024 and following observations were made:

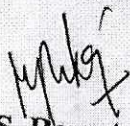
1. The alleged site is having area approx 1 acres with around 15-20 permanent shops and 5-6 temporary tin shade storage areas.
2. Around 15-20 used oil containers (200 litres capacity each) of unknown persons are lying in the open.
3. Some rag pickers, kabadis were also engaged in the storage & segregation of plastic waste, thermocol waste, corrugated paper waste & used tyres for selling purpose.
4. Some persons were engaged in the storage & selling of construction material including bricks, badarpur & aggregate kept in open.
5. Activity of car washing (at 2 locations) and light engineering works (welding by M/s GS Welding works) was also observed at the alleged site.
6. No construction and demolition work was observed during inspection.
7. One Monu Singh, grandson of Sh. Hari Singh was met at the site and he had informed that the alleged site is under dispute and the matter is in High Court in RSA 50/2012 in the matter of, "DELHI DEVELOPMENT AUTHORITY vs HARI SON OF SHRI BHARTA".

Inspection report and geo-tagged photographs are enclosed with this letter.

Therefore, DDA being the land owning agency, you are hereby requested to take necessary action at your end as per law and submit the ATR in this regard to this office within 15 days from the issuance of this letter so that so that same can be apprised to the Hon'ble NGT within stipulated time.

This is being issued with the approval of the Competent Authority, DPCC.

Yours sincerely,


M.S. Rawat
SEE, CMC-I

Enclosure- As above

Copy to:

1. The Commissioner (LM), Land Management, Delhi Development Authority, Office: Vikas Sadan, INA, New Delhi-110023.
2. The Dy. Commissioner (FL), Municipal Corporation of Delhi, 3rd Floor, Dr. S.P.M. Civic Centre, Minto Road, J.L. Nehru Marg, New Delhi - 110002 : for removal of illegal waste/industrial activity from the said plot.
3. The SHO Police Station Pandav Nagar, Ram Kumar Gautam Marg, near Bimla Devi Hospital, Mayur Vihar Phase I, New Delhi, Delhi, 110091: to keep a vigil so that no illegal activity can take place in the said plot.